

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU/SGR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1622 Dated: 20-03-2019

It is hereby notified that vide High Court Order dated 20.03.2019

**Mr. Vyom Pankaj
S/O Sh. Pankaj Dogra
R/O Ward No.2, Opposite U.Co.Bank, Kathua**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-163/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 59060-73/LP Dated: 20-03-2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. Mr. Vyom Pankaj, Advocate
.....for information and necessary action.

Joint Registrar (Admn.)